

TATA CAPITAL FINANCIAL SERVICES LIMITED
 Registered Address:- Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013

POSSESSION NOTICE
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 15.06.2023 calling upon the Borrower & Co-Borrowers/Guarantors i.e. (1) M/s Tantal Text House, Through its Proprietor, Madhav Villas, Atalla Chungi, Vrindavan, Uttar Pradesh- 281121; (2) Mr. Sudhakar Agrawal Alias Sudhar Agrawal alias Sudhar Agrawal S/o Mr. Vishnu Prasad; (3) Ms. Poonam Alias Poonam Agrawal, Both R/o. House No. 63, Chhipi Gali, Vrindavan Bangar, Mathura, Uttar Pradesh- 281121 to repay the amount mentioned in the Demand Notice being Rs. 38,79,980/- vide Loan Account (Restructured) No. TFLCA0370000011061051 along with interest plus penal interest charges, costs etc. within 60 days from the date of the said notice.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken symbolic/constructive possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 13th day of September, 2023.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Ltd. for an amount Rs. 38,79,980/- as on 15.06.2023 along with interest thereon and penal interest, charges, costs etc.

SCHEDULE OF THE PROPERTY

ALL THAT PART & PARCEL OF HOUSE WATER RATE NO. 5/52, 5/60 (LD), & 53/1 (NEW) & PART OF 4673, AREA ADMEASURING 64 SQUARE YARDS, I.E., 53.51 SQUARE YARDS, CHHIPI GALI, VRINDAVAN, MATHURA, UTTAR PRADESH, MORE PARTICULARLY DESCRIBED IN SALED DEED NO. 64, 16/03/2017, EXECUTED IN FAVOR OF SUDHAR AGRAWAL. BOUNDED AS: EAST: HOUSE NO. 64, WEST: HOUSE NO. 62, NORTH: ROAD 21 FT WIDE, SOUTH: HOUSE OF MOTILAL BAJAJ

Place:- Mathura, U.P.
 Date:- 13.09.2023

Sd/- Authorized Officer
 Tata Capital Financial Services Ltd.

PI Industries Limited
 CIN: L24211RJ1946PLC000469
 Regd. Office: Udaisar Road, Udaipur - 313 001 (Raj.)
 Phone: 0294-6651100, Fax: 0294-2491946
 E-mail: investor@piind.com, Website: www.piindustries.com

NOTICE TO EQUITY SHAREHOLDERS OF THE COMPANY
TRANSFER OF EQUITY SHARES TO
INVESTOR EDUCATION & PROTECTION FUND

This Notice is published pursuant to the provisions of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2017 ("the Rules") read with Section 124(6) of the Companies Act, 2013 ("the Act").

The Equity Shareholders of PI Industries Limited ("the Company") are hereby informed that in accordance with the provisions of section 124(6) of the Act read with Rule 6 of the Rules, all shares in respect of which unclaimed dividend has been transferred to Investor Education and Protection Fund ("IEPF") or dividend warrant has not been encashed by the shareholder(s) during last seven consecutive years or more (relevant shares), under the Act and the Rules, shall be transferred and credited by the Company to the Demat account of IEPF in the manner prescribed under the Rules.

Accordingly, dividend declared by the Company during financial year 2016-17 (Interim Dividend 2016-17) lying unpaid/unclaimed for a period of seven consecutive years or more as on December 1, 2023 will be transferred to IEPF. Further, shares held by the shareholders who have not encashed the dividend for the year 2016-17, and who have not encashed any dividend warrant during last seven years, will also be transferred to IEPF under the Act and the Rules. Details of such dividend and shares transfer are available on the website of the Company viz. <https://www.piindustries.com/investor-relations/sh-c/Shareholders-Information>. All benefits accruing on such shares, if any, shall also be transferred to IEPF in compliance with the Rules. The shareholders may claim the shares transferred to IEPF along with benefits accrued thereon, from time to time, after following the procedure laid down in the Rules. Please note that no such claim shall lie against the Company with respect to the unclaimed/unpaid dividends and share(s) transferred to the IEPF pursuant to the Rules. The Company has communicated by email where address is available and by post where e-mail address is not recorded with company, to those shareholders whose shares/unpaid dividend are liable to be transferred to IEPF under the said Rules.

In case the shares which are required to be transferred to IEPF are held in physical form, the Company would be issuing duplicate share certificate(s) for transferring to IEPF and upon issue of such duplicate share certificates, the original share certificate(s) will be deemed to be cancelled and non-negotiable. In case the shares are held in demat form, the Company shall inform the depository by way of corporate action, for transferring such shares to IEPF.

In order to enable sending of notices and other statutory communications/benefits to shareholders in electronic form, we request the shareholders of the Company, who have not yet registered their e-mail address, PAN No. and bank account details, to register the same in respect of equity shares held in electronic form with the concerned Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company or its Registrar and Share Transfer Agent M/s KFin Technologies Limited (Unit: PI Industries Ltd.), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 033. Attn: Mr. Shiva Kumar, Toll Free No. 1800-4258-998. Email: einward.ris@kfinetech.com; website: www.kfinetech.com

In case the Company does not receive any communication from the concerned shareholders by November 27, 2023 or such other date as may be extended, the Company shall, with a view to complying with the requirements set out in the Rules, dematerialise and transfer the shares to IEPF Authority by way of corporate action by the due date as per procedure stipulated in the Rules.

For PI Industries Limited
 Sd/-
 Sonal Tiwari
 Company Secretary & Nodal Officer

Place: Gurugram
 Date: 13.09.2023

FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED

1. Name of Corporate Person: SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED
 2. Date of incorporation of Corporate Person: 09/08/2016
 3. Authority under which Corporate Person is incorporated/registered: RoC-Delhi & Haryana (Incorporated Under The Provision Companies Act, 2013)
 4. Corporate identity number / Limited liability identity number of Corporate Person: U74999DL2016PTC034167
 5. Address of the registered office and principal office (if any) of Corporate Person: Ground Floor, E-4433 Okhla Industrial Area, Phase-2 South Delhi-110020
 6. Liquidation commencement date of Corporate Person: 11th September, 2023
 7. Name, address, email address, telephone number and the registration number of the Liquidator: Loveneet Handa
 Address: 201, 2nd Floor, Park View Complex 48, Near Reliance Fresh, Hasanpur, I.P. Extension, Patparganj, Delhi-110092
 Email: loveneet.cs@gmail.com
 Phone: 9819864478
 Regn. No.: IBBIPA-002IP-N01048/2020-2021/13386
 8. Last date for submission of claims: 10th October 2023

Notice is hereby given that Sorlet Media And Entertainment Private Limited has commenced voluntary liquidation on 11th September, 2023.

The stakeholders of Sorlet Media And Entertainment Private Limited are hereby called upon to submit proof of their claims, on or before 10th October 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, post or electronically.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Loveneet Handa
 Liquidator for Sorlet Media And Entertainment Private Limited (Under Voluntary Liquidation)

Date: 12.09.2023
 Registration No.: IBBIPA-002IP-N01048/2020-2021/13386

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)
 1st FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH
 (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/1927/2022
 Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 18897 Exh. No. 18712 UNION BANK OF INDIA VS M/S GLASCO PHARMACEUTICALS PVT. LTD.

To
 (1) M/s Glasco Pharmaceuticals Pvt. Ltd.
 M/s Glasco Pharmaceuticals Private Limited, through its Directors, Plot No. 901, First Floor, Industrial Area, Phase-2, Chandigarh.
 Also At: Plot No. D-10, Focal Point, PSIEC Mubarakpur, Tehsil Dera Bassi, Mohali, Sahibzada Ajit Singh Nagar/Mohali/Ajitgarh, Punjab.
 Also At:
 Second Address: M/s Glasco Pharmaceuticals Private Limited through its Directors Plot No. D-10, Focal Point, PSIEC Mubarakpur, Tehsil Dera Bassi, District SAS Nagar, Mohali, Punjab-140507. Sahibzada Ajit Singh Nagar/Mohali/Ajitgarh, Punjab-140507.
 2. Defendant No. 2. Shri Sunny Kumar Son of Shri Arjun Prasad Director of M/s Glasco Pharmaceuticals Private Limited, House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.
 3. Defendant No. 3-Smt. Rinku Kumari Mishra Wife of Shri Raju Kumar Mishra Director of M/s Glasco Pharmaceuticals Private Limited, House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.
 4. Defendant No. 4. - Shri Sunny Kumar Son of Shri Arjun Prasad, Resident of House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.
 5. Defendant No. 5-Smt. Rinku Kumari Mishra Wife of Shri Raju Kumar Mishra, Resident of House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.

SUMMONS

WHEREAS, OA/1927/2022 was listed before Hon'ble Presiding officer/Registrar on 06.06.2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 36,69,783.99 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 27.09.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this dated 21.06.2023.

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IND SWIFT LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: Ind Swift Limited
 2. Date of incorporation of corporate debtor: 06-06-1986
 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Chandigarh
 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: L24230CH1986PLC006897
 5. Address of the registered office and principal office (if any) of corporate debtor: Registered address: 781 Industrial Area, Phase II, Chandigarh-160002
 6. Insolvency commencement date in respect of corporate debtor: 12-09-2023
 7. Estimated date of closure of insolvency resolution process: 10-03-2024
 8. Name and registration number of the insolvency professional acting as interim resolution professional: Ms. Sunita IBBIPA-002IP-N01208/2021-2022/14031
 Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: csskanwar@gmail.com
 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: cirp.indswif@gmail.com Mobile: +91 9875921492
 10. Address and e-mail to be used for correspondence with the interim resolution professional: Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: cirp.indswif@gmail.com Mobile: +91 9875921492
 11. Last date for submission of claims: 26-09-2023
 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Public Deposits
 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): 1. Atul Grover IBBIPA-003ICA-N-00370/2021-2022/13820
 H.No. 1634, Sector 18-D, Chandigarh-160018 Email: irp@advisors@gmail.com
 2. Ankur Bansal IBBIPA-003ICA-N-00370/2021-2022/13820
 SCO-56, Sector-47-D, Chandigarh-160047 Email: ip.cankur@gmail.com
 3. Sudhar Kumar Jain IBBIPA-003IP-N01031/2017-2018/11457
 305, GH-64, Sector-20, Panchkula Email: skjainnib@gmail.com

14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link: <https://ibbi.gov.in/en/home/downloads> (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against the M/s Ind Swift Limited on 12-09-2023.

The creditors of M/s Ind Swift Limited are hereby called upon to submit their claims as on CIRP date with proof on or before 26-09-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filing the applicable claim form (as specified below in Note 1) along with documentary proofs:

Note 1:
 Form B: for claims by Operational Creditors (except Workmen and employees)
 Form C: for Claims by Financial Creditors
 Form CA: for Claims by Financial Creditors in a Class
 Form D: for Claims by a workman and employee
 Form E: for Claims by Authorized Representative of Workmen and Employees
 Form F: for Claims by creditors other than financial creditors and operational creditors
 Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Ms. Sunita
 Interim Resolution Professional
 In the matter of Ind Swift Limited (IBBI/PA-002IP-N01208/2021-2022/14031)

Date: 14.09.2023
 Place: Chandigarh

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IND SWIFT LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: Ind Swift Limited
 2. Date of incorporation of corporate debtor: 06-06-1986
 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Chandigarh
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 8. Name and registration number of the insolvency professional acting as interim resolution professional: Ms. Sunita IBBIPA-002IP-N01208/2021-2022/14031
 Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: csskanwar@gmail.com
 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: cirp.indswif@gmail.com Mobile: +91 9875921492
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 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): 1. Atul Grover IBBIPA-003ICA-N-00370/2021-2022/13820
 H.No. 1634, Sector 18-D, Chandigarh-160018 Email: irp@advisors@gmail.com
 2. Ankur Bansal IBBIPA-003ICA-N-00370/2021-2022/13820
 SCO-56, Sector-47-D, Chandigarh-160047 Email: ip.cankur@gmail.com
 3. Sudhar Kumar Jain IBBIPA-003IP-N01031/2017-2018/11457
 305, GH-64, Sector-20, Panchkula Email: skjainnib@gmail.com

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 Form E: for Claims by Authorized Representative of Workmen and Employees
 Form F: for Claims by creditors other than financial creditors and operational creditors
 Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Ms. Sunita
 Interim Resolution Professional
 In the matter of Ind Swift Limited (IBBI/PA-002IP-N01208/2021-2022/14031)

Date: 14.09.2023
 Place: Chandigarh

TAMILNAD MERCANTILE BANK
 Gurugram (Gurgaon) Branch,
 5147, Jawahar Nagar, New Railway Road,
 Near Modern Diagnostic Centre, Gurugram-122001.
 Ph: +91 124 2308800, Mob: +91 9858920030
 email- gurugram@tmbank.in

POSSESSION NOTICE
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 15.06.2023 calling upon the Borrower & Co-Borrowers/Guarantors i.e. (1) M/s Tantal Text House, Through its Proprietor, Madhav Villas, Atalla Chungi, Vrindavan, Uttar Pradesh- 281121; (2) Mr. Sudhakar Agrawal Alias Sudhar Agrawal alias Sudhar Agrawal S/o Mr. Vishnu Prasad; (3) Ms. Poonam Alias Poonam Agrawal, Both R/o. House No. 63, Chhipi Gali, Vrindavan Bangar, Mathura, Uttar Pradesh- 281121 to repay the amount mentioned in the Demand Notice being Rs. 38,79,980/- vide Loan Account (Restructured) No. TFLCA0370000011061051 along with interest plus penal interest charges, costs etc. within 60 days from the date of the said notice.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken symbolic/constructive possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 13th day of September, 2023.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Ltd. for an amount Rs. 38,79,980/- as on 15.06.2023 along with interest thereon and penal interest, charges, costs etc.

SCHEDULE OF THE PROPERTY

ALL THAT PART & PARCEL OF HOUSE WATER RATE NO. 5/52, 5/60 (LD), & 53/1 (NEW) & PART OF 4673, AREA ADMEASURING 64 SQUARE YARDS, I.E., 53.51 SQUARE YARDS, CHHIPI GALI, VRINDAVAN, MATHURA, UTTAR PRADESH, MORE PARTICULARLY DESCRIBED IN SALED DEED NO. 64, 16/03/2017, EXECUTED IN FAVOR OF SUDHAR AGRAWAL. BOUNDED AS: EAST: HOUSE NO. 64, WEST: HOUSE NO. 62, NORTH: ROAD 21 FT WIDE, SOUTH: HOUSE OF MOTILAL BAJAJ

Place:- Mathura, U.P.
 Date:- 13.09.2023

Sd/- Authorized Officer
 Tata Capital Financial Services Ltd.

FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED

1. Name of Corporate Person: SORLET MEDIA AND ENTERTAINMENT PRIVATE LIMITED
 2. Date of incorporation of Corporate Person: 09/08/2016
 3. Authority under which Corporate Person is incorporated/registered: RoC-Delhi & Haryana (Incorporated Under The Provision Companies Act, 2013)
 4. Corporate identity number / Limited liability identity number of Corporate Person: U74999DL2016PTC034167
 5. Address of the registered office and principal office (if any) of Corporate Person: Ground Floor, E-4433 Okhla Industrial Area, Phase-2 South Delhi-110020
 6. Liquidation commencement date of Corporate Person: 11th September, 2023
 7. Name, address, email address, telephone number and the registration number of the Liquidator: Loveneet Handa
 Address: 201, 2nd Floor, Park View Complex 48, Near Reliance Fresh, Hasanpur, I.P. Extension, Patparganj, Delhi-110092
 Email: loveneet.cs@gmail.com
 Phone: 9819864478
 Regn. No.: IBBIPA-002IP-N01048/2020-2021/13386
 8. Last date for submission of claims: 10th October 2023

Notice is hereby given that Sorlet Media And Entertainment Private Limited has commenced voluntary liquidation on 11th September, 2023.

The stakeholders of Sorlet Media And Entertainment Private Limited are hereby called upon to submit proof of their claims, on or before 10th October 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, post or electronically.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Loveneet Handa
 Liquidator for Sorlet Media And Entertainment Private Limited (Under Voluntary Liquidation)

Date: 12.09.2023
 Registration No.: IBBIPA-002IP-N01048/2020-2021/13386

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)
 1st FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH
 (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/1927/2022
 Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 18897 Exh. No. 18712 UNION BANK OF INDIA VS M/S GLASCO PHARMACEUTICALS PVT. LTD.

To
 (1) M/s Glasco Pharmaceuticals Pvt. Ltd.
 M/s Glasco Pharmaceuticals Private Limited, through its Directors, Plot No. 901, First Floor, Industrial Area, Phase-2, Chandigarh.
 Also At: Plot No. D-10, Focal Point, PSIEC Mubarakpur, Tehsil Dera Bassi, Mohali, Sahibzada Ajit Singh Nagar/Mohali/Ajitgarh, Punjab.
 Also At:
 Second Address: M/s Glasco Pharmaceuticals Private Limited through its Directors Plot No. D-10, Focal Point, PSIEC Mubarakpur, Tehsil Dera Bassi, District SAS Nagar, Mohali, Punjab-140507. Sahibzada Ajit Singh Nagar/Mohali/Ajitgarh, Punjab-140507.
 2. Defendant No. 2. Shri Sunny Kumar Son of Shri Arjun Prasad Director of M/s Glasco Pharmaceuticals Private Limited, House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.
 3. Defendant No. 3-Smt. Rinku Kumari Mishra Wife of Shri Raju Kumar Mishra Director of M/s Glasco Pharmaceuticals Private Limited, House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.
 4. Defendant No. 4. - Shri Sunny Kumar Son of Shri Arjun Prasad, Resident of House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.
 5. Defendant No. 5-Smt. Rinku Kumari Mishra Wife of Shri Raju Kumar Mishra, Resident of House No. 3097, Near Ram Mandir, Sector 47-D, Chandigarh-160047.

SUMMONS

WHEREAS, OA/1927/2022 was listed before Hon'ble Presiding officer/Registrar on 06.06.2023.
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 36,69,783.99 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 27.09.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this dated 21.06.2023.

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IND SWIFT LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: Ind Swift Limited
 2. Date of incorporation of corporate debtor: 06-06-1986
 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Chandigarh
 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: L24230CH1986PLC006897
 5. Address of the registered office and principal office (if any) of corporate debtor: Registered address: 781 Industrial Area, Phase II, Chandigarh-160002
 6. Insolvency commencement date in respect of corporate debtor: 12-09-2023
 7. Estimated date of closure of insolvency resolution process: 10-03-2024
 8. Name and registration number of the insolvency professional acting as interim resolution professional: Ms. Sunita IBBIPA-002IP-N01208/2021-2022/14031
 Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: csskanwar@gmail.com
 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: cirp.indswif@gmail.com Mobile: +91 9875921492
 10. Address and e-mail to be used for correspondence with the interim resolution professional: Address-SCO 818, First Floor, NAC Manimajra, Above Yes Bank, Chandigarh-160101 Email: cirp.indswif@gmail.com Mobile: +91 9875921492
 11. Last date for submission of claims: 26-09-2023
 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Public Deposits
 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): 1. Atul Grover IBBIPA-003ICA-N-00370/2021-2022/13820
 H.No. 1634, Sector 18-D, Chandigarh-160018 Email: irp@advisors@gmail.com
 2. Ankur Bansal IBBIPA-003ICA-N-00370/2021-2022/13820
 SCO-56, Sector-47-D, Chandigarh-160047 Email: ip.cankur@gmail.com
 3. Sudhar Kumar Jain IBBIPA-003IP-N01031/2017-2018/11457
 305, GH-64, Sector-20, Panchkula Email: skjainnib@gmail.com

14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link: <https://ibbi.gov.in/en/home/downloads> (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against the M/s Ind Swift Limited on 12-09-2023.

The creditors of M/s Ind Swift Limited are hereby called upon to submit their claims as on CIRP date with proof on or before 26-09-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filing the applicable claim form (as specified below in Note 1) along with documentary proofs:

Note 1:
 Form B: for claims by Operational Creditors (except Workmen and employees)
 Form C: for Claims by Financial Creditors
 Form CA: for Claims by Financial Creditors in a Class
 Form D: for Claims by a workman and employee
 Form E: for Claims by Authorized Representative of Workmen and Employees
 Form F: for Claims by creditors other than financial creditors and operational creditors
 Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Ms. Sunita
 Interim Resolution Professional
 In the matter of Ind Swift Limited (IBBI/PA-002IP-N01208/2021-2022/14031)

Date: 14.09.2023
 Place: Chandigarh

INDOSTAR CAPITAL FINANCE LIMITED
 Regd. Office:- Unit No. 505, 5th Floor, Wing 2E, Corporate Avenue Andheri- Ghatkopar Link Road, Chakala, Mumbai, Mumbai City, MH-400093, India

BRANCH OFFICE - - 204, Padma Tower - 2, Rajendra Place, New Delhi - 110008.

NOTICE UNDER SECTION 13 (2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

I, the undersigned as the authorized officer of M/s IndoStar Capital Finance LTD, hereby give the following notice to the below mentioned Borrower (S) / Co-Borrower (S) / Guarantor (S) who have grossly failed to discharge their legal liability i.e. defaulted in the repayment of the amount i.e. principal as well as the interest and other charges accrued thereon for Loan (S) Against Property (S) advanced to them by M/s IndoStar Capital Finance LTD and as a consequence thereof, the Loan (S) have become Non-Performing Assets (N.P.A.s) of the company. Accordingly, Notice (S) dated - 22.08.2023 were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses through India Post on 05.09.2023 however the same have been delivered or returned un-served and it is apprehended that the parties mentioned here-in are avoiding the service of the same, as such the Borrower (S) / Co-Borrower (S) / GUARANTOR (S) named below are hereby intimated by way of this publication notice to clear their entire outstanding dues for the loan facilities availed and also for which securities have been created by them as detailed under:

Name of the Borrower/Co-Borrower & Address	Description of the Schedule Property	Notice Date & Amount(S) Demanded
1. M/s. BHARAT GOLD STORE (Borrower) H.NO.446, Deepali Pitampura, Deepali Chowk, Delhi-110034.	All that, PROPERTIES AT- H.No. 446, Deepali Pitampura, Deepali Chowk, Delhi-110034.	22 August 2023 Total amounting to ₹1,47,80,103/- (Rupees One Crore Forty-Seven Lakhs Eighty Thousand One Hundred and Three Only) as on 09-08-2023.
2. M/s. SURJEET SINGH (Co-Borrower) H.No.446, Deepali Pitampura, Deepali Chowk, Delhi-110034.		
3. Mrs. MANDEEP KAUR (Co-Borrower) H.No.446, Deepali Pitampura, Deepali Chowk, Delhi-110034.		
4. Mrs. BALVIR KAUR (Co-Borrower) H.No.446, Deepali Pitampura, Deepali Chowk, Delhi-110034.		

This step is being taken for substituted service of the un-served notice (S). The above mentioned Borrower (S) / Co-Borrower (S) / Guarantor (S) are advised to make the payments of amount demanded above with future interest and other charges accrued there-on, within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with IndoStar Capital Finance LTD) further steps for taking possession of the Secured Assets/Mortgaged property will be initiated under the provisions of Section 13 (4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Rules there-to. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties on which IndoStar Capital Finance LTD has the first charge.

Sd/-
 Supreet Singh
 Authorised Officer

Place - Delhi
 Date - 13.09.2

ਦਾ ਲਾਗਲ ਟਾਸ ਨੇ ਹਾਈ ਕਰਟ ਵਿਚ ਮਾਮਲਾ ਰੱਦ ਕਰਨ ਤੇ ਜਮਾਨਤ ਲਈ ਦੋ ਪਟੀਸ਼ਨਾਂ ਦਾਖਲ ਕੀਤੀਆਂ ਸਨ। ਏਧਰ, ਸਾਬਕਾ ਮੁੱਖ ਮੰਤਰੀ ਨਾਇਡੂ ਦੀ ਗ੍ਰਿਫਤਾਰੀ ਦੇ ਵਿਰੋਧ 'ਚ ਟੀਡੀਪੀ ਵਰਕਰਾਂ ਦਾ ਪ੍ਰਦਰਸ਼ਨ ਸੁਬੋ ਵਿਚ ਜਾਰੀ ਹੈ। ਟੀਡੀਪੀ ਆਗੂਆਂ ਨੇ 'ਬਾਬੂ ਥੈ ਨੇਨੂੰ' (ਮੈਂ ਬਾਬੂ ਦੇ

ਵਿਚ ਸਾਬਕਾ ਸਿਆਸੀ ਦੀ ਗ੍ਰਿਫਤਾਰੀ ਦੇ ਵਿਰੋਧ ਵਿਚ ਰੋਸ ਮੁਜ਼ਾਹਰਾ ਕੀਤਾ। ਪੁਲਿਸ ਨੇ ਟੀਡੀਪੀ ਵਰਕਰ ਨੂੰ ਵਿਸ਼ਾਖਪਟਨਮ ਹਵਾਈ ਅੱਡੇ 'ਤੇ ਗ੍ਰਿਫਤਾਰ ਕਰ ਲਿਆ। ਵਰਕਰਾਂ ਦੇ ਰੋਸ ਮੁਜ਼ਾਹਰੇ ਦਾ ਵੀਡੀਓ ਵੀ ਇੰਟਰਨੈੱਟ ਮੀਡੀਆ 'ਤੇ ਪ੍ਰਸਾਰਤ ਹੋ ਰਿਹਾ ਹੈ।

16 ਸਾਲਾਂ ਵਿਦਿਆਰਥਣਾਂ ਰਿਚਾ ਸਿਨਹਾ ਨੇ ਪੱਖੇ ਨਾਲ ਫਾਰਾ ਲੈ ਕੇ ਖੁਦਕੁਸ਼ੀ ਕੀਤੀ ਹੈ। ਮੰਗਲਵਾਰ ਰਾਤ ਨੂੰ ਉਸ ਨੇ ਆਪਣੇ ਕਮਰੇ ਵਿਚ ਹੀ ਖਾਣਾ ਮੰਗਵਾਇਆ ਸੀ। ਉਸ ਦੇ ਨਾਲ ਰਹਿਣ ਵਾਲੀ ਵਿਦਿਆਰਥਣ ਆਇਸ਼ਾ ਨਾਲ ਕਰੀਬ ਸਾਢੇ ਦਸ ਵਜੇ ਕਮਰੇ ਦੀ ਬਾਲਕਨੀ ਵਿਚ ਖੜ੍ਹੀ ਹੋ ਕੇ ਆਪਣੇ ਪਿਤਾ ਨਾਲ ਮੋਬਾਈਲ 'ਤੇ ਗੱਲ ਕਰ ਰਹੀ ਸੀ। ਇਸੇ ਦੌਰਾਨ, ਰਿਚਾ ਨੇ ਦਰਵਾਜ਼ਾ ਬੰਦ ਕਰ ਲਿਆ। ਆਇਸ਼ਾ ਕੁਝ ਦੇਰ ਬਾਅਦ ਜਦੋਂ ਕਮਰੇ ਵਿਚ ਪਹੁੰਚੀ ਤਾਂ ਰਿਚਾ ਪੱਖੇ ਨਾਲ ਲਟਕੀ ਹੋਈ ਵੇਖੀ ਗਈ। ਕੁੜੀ ਨੇ ਰੋਲਾ ਪਾ ਕੇ ਹੋਰ ਵਿਦਿਆਰਥੀਆਂ ਤੇ ਹੌਸਟਲ ਦੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਬੁਲਾਇਆ। ਰਿਚਾ ਨੂੰ ਹਸਪਤਾਲ ਲੈ ਕੇ ਗਏ ਪਰ ਬੱਚ ਨਾ ਸਕੀ।

ਕਿ ਬੱਚਿਆਂ ਦਾ ਆਈਕਿਊ ਲੈਣ ਵਾਲੇ ਜਾਂਚੇ ਬਿਨਾਂ ਕੋਚਿੰਗ ਅਦਾਰਿਆਂ 'ਚ ਦਾਖਲਾ ਨਹੀਂ ਦਿੱਤਾ ਜਾਣਾ ਚਾਹੀਦਾ। ਖੁਫਰਾ ਮੰਤਰੀ ਪ੍ਰਤਾਪ ਸਿੰਘ ਨੇ ਕਿਹਾ ਕਿ ਮਾਪਿਆਂ ਨੂੰ ਆਪਣੀ ਇੱਛਾ ਬੱਚਿਆਂ 'ਤੇ ਨਹੀਂ ਬੋਧਣੀ ਚਾਹੀਦੀ। ਸਰਕਾਰ ਨੇ ਗਾਈਡਲਾਈਨ ਤੈਅ ਕੀਤੀ ਹੈ। ਇਸ ਦੇ ਤਹਿਤ ਹੋਸਟਲ ਦੇ ਹਰ ਕਮਰੇ 'ਚ ਪੱਖਿਆਂ 'ਤੇ ਸੈਂਸਰ ਤੇ ਸਰ੍ਹਿੰਗ ਲਗਾਏ ਸਨ। ਪੱਖੇ ਨਾਲ ਫਾਰਾ ਲੱਗਣੇ ਲਗੇ ਅਲਾਰਮ ਵੱਜ ਜਾਂਦਾ ਹੈ ਪਰ ਜਿਸ ਪੱਖੇ ਨਾਲ ਰਿਚਾ ਨੇ ਫਾਰਾ ਲਿਆ, ਉਸ ਵਿਚ ਸੈਂਸਰ ਨਹੀਂ ਲੱਗਾ ਹੋਇਆ ਸੀ।

ਭਾਰਤੀ ਕੁੜੀ ਦੀ ਮੌਤ ਪਿੱਛੋਂ ਵੀਡੀਓ 'ਚ ਅਫਸਰ ਹੱਸਦਾ ਨਜ਼ਰੀਂ ਪਿਆ

ਵਾਸ਼ਿੰਗਟਨ (ਏਜੰਸੀ) : ਅਮਰੀਕਾ ਦੇ ਸਿਆਟਲ ਵਿਚ ਜਨਵਰੀ ਮਹੀਨੇ ਦੌਰਾਨ ਇਕ ਪੁਲਿਸ ਵਾਹਨ ਦੀ ਟੱਕਰ ਵਿਚ ਭਾਰਤੀ ਕੁੜੀ ਜਾਨਵੀ ਕੰਡਲਾ ਦੀ ਮੌਤ ਹੋ ਗਈ ਸੀ। ਉਸ ਦੇ ਮੌਤ 'ਤੇ ਪੁਲਿਸ ਅਫਸਰ ਡੈਨੀਅਲ ਆਡਰਰ ਦੇ ਹੱਸਣ ਤੇ ਮਜ਼ਾਕ ਬਣਾਉਣ ਦਾ ਵੀਡੀਓ ਸਾਹਮਣੇ ਆਇਆ ਹੈ। ਇਹ ਵੀਡੀਓ ਇਸ ਅਫਸਰ ਦੇ ਥਾਡੀ ਕੈਮ ਵਿਚ ਰਿਕਾਰਡ ਹੋ ਗਈ ਸੀ। ਸਿਆਟਲ ਪੁਲਿਸ ਵਿਭਾਗ ਨੇ ਮਾਮਲੇ ਦੀ ਜਾਂਚ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਹੈ। ਜਾਨਵੀ 23 ਜਨਵਰੀ ਨੂੰ ਬਾਮਸ ਸਟਰੀਟ ਲਾਗੇ ਟਕਰਾਈ ਸੀ ਤੇ ਪੁਲਿਸ ਦੇ ਵਾਹਨ ਨੇ ਉਸ ਨੂੰ ਟੱਕਰ ਮਾਰ ਦਿੱਤੀ ਸੀ। ਟੱਕਰ ਏਨੀ ਜ਼ਖਰਦਸਤ ਸੀ ਕਿ ਉਹ ਦੂਰ ਜਾ ਡਿੱਗੀ ਸੀ। ਵਾਹਨ ਨੂੰ ਕੋਵਿਨ ਡੇਵ ਚਲਾ ਰਿਹਾ ਸੀ। ਉਸ ਦਾ ਅਫਸਰ ਡੈਨੀਅਲ ਆਡਰਰ ਦੁਰਘਟਨਾ ਵਾਲੀ ਥਾਂ 'ਤੇ ਜਾਂਚ ਲਈ ਪੁੱਜਾ ਸੀ। ਡੈਨੀਅਲ ਇਹ ਵੇਖਣ ਲਈ ਮੌਕਾ-ਇ-ਵਾਰਦਾਤ 'ਤੇ ਪੁੱਜਾ ਸੀ ਕਿ ਕਿਤੇ ਡਰਾਈਵਰ ਡੇਵ ਨੇ ਦਾਰੂ ਤਾਂ ਨਹੀਂ ਪੀਤੀ ਹੋਈ। ਥਾਡੀ ਕੈਮ ਵਿਚ ਰਿਕਾਰਡ ਵੀਡੀਓ ਵਿਚ ਡੈਨੀਅਲ ਕਾਰ ਚਲਾਉਂਦਾ ਨਜ਼ਰ ਆਉਂਦਾ ਹੈ। ਫੋਨ 'ਤੇ ਇਕ ਹੋਰ

ਅਮਰੀਕਾ ਦਾ ਹੈ ਕੇਸ

- ਅਮਰੀਕੀ ਪੁਲਿਸ ਦੇ ਅਫਸਰ ਵਿਰੁੱਧ ਵਿਭਾਗੀ ਜਾਂਚ ਸ਼ੁਰੂ
- ਸਹਿਯੋਗੀ ਨਾਲ ਕੀਤੀ ਗੱਲਬਾਤ ਬਾਡੀ ਕੈਮ 'ਚ ਰਿਕਾਰਡ

ਅਫਸਰ ਮਾਈਕ ਸੋਲਨ ਨੂੰ ਡੈਨੀਅਲ ਇਹ ਕਹਿੰਦਾ ਸੁਣਿਆ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਕੁੜੀ ਮਰ ਚੁੱਕੀ ਹੈ ਤੇ ਮ੍ਰਿਤਕਾ ਦੀ ਜ਼ਿੰਦਗੀ ਦੀ ਕੋਈ ਕੀਮਤ ਨਹੀਂ ਸੀ। ਇਸ ਕਹਿਣ ਤੋਂ ਬਾਅਦ ਡੈਨੀਅਲ ਹੱਸਣ ਲੱਗ ਪੈਂਦਾ ਹੈ ਤੇ ਮਜ਼ਾਕ ਉਡਾਉਂਦਾ ਹੋਇਆ ਆਖਦਾ ਹੈ ਕਿ ਉਹ ਇਕ ਆਮ ਇਨਸਾਨ ਸੀ। ਬੱਸ, 11,000 ਡਾਲਰ ਦਾ ਚੈੱਕ ਲਿਖ ਦਿਓ। ਉਹ ਉੱਝ ਵੀ 26 ਸਾਲਾਂ ਦੀ ਸੀ ਤੇ ਉਸ ਦੀ 'ਕੀਮਤ' ਸੀਮਤ ਸੀ। ਡੈਨੀਅਲ ਇਹ ਆਖਦਾ ਸੁਣਿਆ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਡੇਵ 80 ਕਿਲੋਮੀਟਰ ਪ੍ਰਤੀ ਘੰਟਾ ਦੀ ਰਫਤਾਰ ਨਾਲ ਵਾਹਨ ਚਲਾ ਰਿਹਾ ਸੀ। ਹਾਲਾਂਕਿ ਜਾਂਚ ਵਿਚ ਪਾਇਆ ਗਿਆ ਹੈ ਕਿ ਡੇਵਿਨ 120 ਕਿਲੋਮੀਟਰ ਪ੍ਰਤੀ ਘੰਟਾ ਦੀ ਰਫਤਾਰ ਨਾਲ ਵਾਹਨ ਚਲਾ ਰਿਹਾ ਸੀ।

ਜੰਮੂ ਕਸ਼ਮੀਰ ਹੋਵੇਗਾ ਸ਼ਾਂਤ : ਕਮਾਂਡਰ ਦਿਵੇਦੀ

ਸਟੇਟ ਬਿਊਰੋ, ਜੰਮੂ : ਫ਼ੌਜ ਦੀ ਉੱਤਰੀ ਕਮਾਨ ਦੇ ਆਗਮੀ ਕਮਾਂਡਰ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਉਪੇਂਦਰ ਦਿਵੇਦੀ ਨੇ ਕਿਹਾ ਹੈ ਕਿ ਪਾਕਿਸਤਾਨ ਵਿਦੇਸ਼ੀ ਅੱਤਵਾਦੀ ਭੇਜ ਕੇ ਜੰਮੂ-ਕਸ਼ਮੀਰ ਦੀ ਖ਼ੁਸ਼ਹਾਲੀ ਨੂੰ ਗ੍ਰਹਿਣ ਲਗਾਉਣ ਦੀ ਸਾਜਿਸ਼ ਰੱਚ ਰਿਹਾ ਹੈ। ਫ਼ੌਜ ਨੂੰ ਦਿਆਂ ਇਨ੍ਹਾਂ ਸਾਜਿਸ਼ਾਂ ਨੂੰ ਕਦੇ ਕਾਮਯਾਬ ਨਹੀਂ ਹੋਣ ਦੇਵੇਗੀ। ਉਹ ਆਈਆਈਟੀ ਜੰਮੂ ਵਿਚ ਬੁੱਧਵਾਰ ਨੂੰ ਤਿੰਨ ਦਿਨਾਂ ਨਾਰਥ ਟੈਕ ਸਿੱਪੋਜੀਅਮ ਦੀ ਸਮਾਪਤੀ ਤੋਂ ਬਾਅਦ ਪੱਤਰਕਾਰਾਂ ਨਾਲ ਗੱਲਬਾਤ ਕਰ ਰਹੇ ਸਨ। ਫ਼ੌਜੀ ਕਮਾਂਡਰ ਨੇ ਕਿਹਾ ਕਿ ਜੰਮੂ-ਕਸ਼ਮੀਰ ਵਿਚ ਬਹੁਤ ਤਰੱਕੀ ਹੋ ਰਹੀ ਹੈ। ਉਨ੍ਹਾਂ ਨੇ ਪ੍ਰੈੱਸ ਨੂੰ ਦੱਸਿਆ ਹੈ ਕਿ ਪਿਛਲੇ ਸਾਲ 1.88 ਕਰੋੜ ਸੈਲਾਨੀ ਆਏ ਸਨ, ਇਸ ਸਾਲ 2.25 ਕਰੋੜ ਸੈਲਾਨੀਆਂ ਦੇ ਆਉਣ ਦੀ ਸੰਭਾਵਨਾ ਹੈ। ਦੂਜੇ ਪਾਸੇ, ਪਾਕਿਸਤਾਨ ਵਿਦੇਸ਼ੀ ਅੱਤਵਾਦੀ ਭੇਜਣ ਦੀ ਪੂਰੀ ਕੋਸ਼ਿਸ਼ ਕਰ ਰਿਹਾ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਅਸੀਂ ਰਾਜ਼ੀ, ਪੁਲਫ਼ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿਚ ਵਿਦੇਸ਼ੀ ਅੱਤਵਾਦੀਆਂ ਨੂੰ ਕੰਟਰੋਲ ਰੇਖਾ 'ਤੇ ਹੀ ਮਾਰ ਦੇਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਹੈ ਤਾਂ ਜੋ ਅੱਤਵਾਦੀ ਸੁਧਰ ਜਾਣ।

ਕੀਤੀ ਹਦਾਇਤ ਦਸਤਾਵੇਜ਼

ਨੂੰ ਲੈ ਕੇ ਵਿੱਤੀ ਸੰਸਥਾਵਾਂ ਕਾਨੂੰਨੀ ਵਾਰਿਸਾਂ ਨੂੰ ਨਿਰਧਾਰਤ ਕਰ ਕੇ ਰੱਖਣ। ਅਜਿਹੀ ਬਸਾਈਟ 'ਤੇ ਦੱਸਣਾ ਜ਼ਰੂਰੀ ਹੈ।

ਨ ਪਿੱਛੋਂ ਸ਼ੁਰੂ ਮੰਨੀ ਜਾਵੇਗੀ। ਯਾਨੀ ਕੁਲ ਮਗਰੋਂ ਹਰਜਾਨੇ ਦਾ ਭੁਗਤਾਨ ਕਰਨ ਦੀ ਤੇ ਜ਼ਿਕਰ ਹੈ ਕਿ ਆਰਬੀਆਈ ਨੇ ਕਿਹਾ ਹੈ ਤੇਨੂੰ ਸਾਰੇ ਮਾਮਲਿਆਂ 'ਤੇ ਲਾਗੂ ਹੋਣਗੀਆਂ ਇਦਾਦ ਦਸਤਾਵੇਜ਼ ਪਹਿਲੀ ਦਸੰਬਰ 20 ਦ ਲਾਗੂ ਹੋਣਗੇ। ਇਨ੍ਹਾਂ ਹੁਕਮਾਂ 'ਤੇ ਚਾ ਰਿਆ ਹੈ।

ਜਾਇਦਾਦ ਦੇ ਦਸਤਾਵੇਜ਼ਾਂ ਨੂੰ ਉਸੇ ਬੈਂਕ ਦੀ ਸ਼ਾਖਾ ਤੋਂ ਇਕੱਤਰ ਕਰਨ ਦਾ ਬਦਲ ਦੇਵੇ, ਜਿੱਥੇ ਕਰਜ਼ੇ ਦਾ ਖਾਤਾ ਚੱਲਦਾ ਹੈ। ਚੱਲ-ਅਚੱਲ ਜਾਇਦਾਦ ਦੇ ਮੂਲ ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਵਾਪਸੀ ਸਮਾਂ-ਰੱਦ ਤੇ ਸਥਾਨ ਬਾਰੇ ਕਰਜ਼ਾ ਮਨਜ਼ੂਰੀ ਪੱਤਰਾਂ ਵਿਚ ਵਰਣਨ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਸਬੰਧੀ ਉਲੰਘਣਾ ਸਹਿਣ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ।

ਫਾਰਮ ਦੇ ਜਨਤਕ ਪੇਸ਼ਾਵਰ	
[ਇਨਜ਼ੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਸੀ ਟੈਂਡਰ ਆਫ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਵਾਸਤੇ ਇਵਾਲ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ]	
ਇੰਡ ਸਵਿਫਟ ਲਿਮਟਡ ਦੇ ਡੈਵਿਲੋਪਮੈਂਟ ਦੇ ਧਿਆਨ ਹਿੱਤ	
ਸਬੰਧਤ ਵੇਰਵੇ	
1.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਮ
2.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਇਨਕਾਰਪੋਰੇਸ਼ਨ ਦੀ ਮਿਤੀ
3.	ਅਧਿਕਾਰਿਤ ਸਿਸ ਅਧੀਨ ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਇਨਕਾਰਪੋਰੇਟਡ/ਰਜਿਸਟਰਡ
4.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ਸੀਮਿਤ ਦੇਵਦਾਈ ਪਛਾਣ ਨੰਬਰ
5.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਕੋਈ) ਦਾ ਪਤਾ
6.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਦਿਵਾਲਿਆ ਆਰੰਭ ਮਿਤੀ
7.	ਦਿਵਾਲਿਆ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਦੇ ਫੰਦ ਹੇਠ ਦੀ ਅੰਦਾਜ਼ ਮਿਤੀ
8.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ਕਰ ਵਾਲੀ ਕਾਰਜਸ਼ੀਲ ਇੰਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਮ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ
9.	ਬੈਂਕ ਫੋਲ ਰਜਿਸਟਰਡ ਅਨੁਸਾਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ਕਰ ਦਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ
10.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ਕਰ ਨਾਲ ਪੱਤਰ ਵਿਚਾਰ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਨ ਲਈ ਅੰਤਿਮ ਮਿਤੀ
12.	ਸੈਕਸ਼ਨ 21 ਦੇ ਸਬ-ਸੈਕਸ਼ਨ (6ਏ) ਦੇ ਕਲਾਸ (ਬੀ) ਅਧੀਨ ਅੰਤਿਮ ਮਤਾ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਲਾਗੂ ਕੀਤੇ ਡਾਕੂਮੈਂਟ ਦੀਆਂ ਸੂਚੀਆਂ, ਜੇਕਰ ਕੋਈ
13.	ਇੱਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਡੈਵਿਲੋਪਮੈਂਟ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਜ਼ੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੇ ਨਾਮ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਇੱਕ ਨਾਮ)
14.	(ੳ) ਸਬੰਧਤ ਫਾਰਮਾਂ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਵੇਰਵੇ ਇਥੇ ਉਪਲਬਧ ਹਨ
1. ਅਤੁਲ ਗਰੋਵਰ IBB/PA-002/IP-NO156/2017-18/10403 ਮਕਾਨ ਨੰ. 1834, ਸੈਕਟਰ 18-ਡੀ, ਚੰਡੀਗੜ੍ਹ-160018 ਈ-ਮੇਲ : iprpadvisors@gmail.com 2. ਅਤੁਲ ਕਾਂਸ਼ਲ IBB/PA-003/ICAI-N-00370/2021-2022/13820 ਐੱਸਐੱਚ-66, ਸੈਕਟਰ 47-ਡੀ, ਚੰਡੀਗੜ੍ਹ-160047 ਈ-ਮੇਲ : ip.caankur@gmail.com 3. ਸੁਧੀਰ ਕੁਮਾਰ ਸ਼ੰਨ IBB/PA-003/IP-NO131/2017-2018/11457 305, ਜੀਐੱਚ-64, ਸੈਕਟਰ-20, ਪੱਚਕੁਲਾ ਈ-ਮੇਲ : skjainetel@gmail.com	
(ੳ) ਵੈੱਬਲਿੰਕ https://bbi.gov.in/en/home/downloads (ਬੀ) ਐੱਠਏ	
ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੋਨਲ ਕੰਪਨੀ ਲਾਭ ਨਿਵਿਊਲਨ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਸੋਸ ਇੰਡ ਸਵਿਫਟ ਲਿਮਟਡ ਖਿਲਾਫ ਮਿਤੀ 12-09-2023 ਨੂੰ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲਿਆ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਸ਼ੁਰੂ ਕਰਨ ਦਾ ਹੁਕਮ ਦਿੱਤਾ ਹੈ। ਮੈਂਸ ਇੰਡ ਸਵਿਫਟ ਲਿਮਟਡ ਦੇ ਡੈਵਿਲੋਪਮੈਂਟ ਨੂੰ ਅੰਤਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ਕਰ ਕੇਲੋ ਐੱਟਰੀ ਨੰ. 10 'ਤੇ ਰਜਸਾਏ ਪਤੇ 'ਤੇ ਸਿਆਈਆਰਪੀ ਮਿਤੀ ਅਨੁਸਾਰ 26-09-2023 ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਆਪਣੇ ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਕਿਹਾ ਜਾਂਦਾ ਹੈ। ਵਿੱਤੀ ਡੈਵਿਲੋਪਮੈਂਟ ਸਬੂਤ ਨਾਲ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਬਾਕੀ ਸਾਰੇ ਡੈਵਿਲੋਪਮੈਂਟ ਸਬੂਤ ਨਾਲ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਕਿਸੇ ਤੌਰ 'ਤੇ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ। ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤਾਂ ਨੂੰ ਇੰਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲਿਆ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਚੈਪਟਰ-IV ਦੀ ਪਾਲਣਾ ਸਿੱਤ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ। ਡੈਵਿਲੋਪਮੈਂਟ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਦਸਤਾਵੇਜ਼ੀ ਸਬੂਤਾਂ ਸਮੇਤ ਲਾਗੂ ਦਾਅਵਿਆਂ ਸਬੰਧੀ ਵਰਮ (ਟਿਪੋਟੀ 1 ਵਿਚ ਦਰਜਾਏ ਅਨੁਸਾਰ) ਨੂੰ ਭਰ ਕੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਟਿੱਪਣੀ : 1 ਫਾਰਮ ਬੀ - ਸੰਬੰਧਤ ਕਰਜ਼ਦਾਰਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ (ਕਮਿਸ਼ੀ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਛੱਡ ਕੇ) ਫਾਰਮ ਸੀ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ ਫਾਰਮ ਸੀਏ - ਈ ਸ਼੍ਰੇਣੀ ਵਿੱਚ ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ ਫਾਰਮ ਡੀ - ਕਮਿਸ਼ੀ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ ਫਾਰਮ ਈ - ਕਮਿਸ਼ੀ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵੱਲੋਂ ਦਾਅਵਿਆਂ ਲਈ ਫਾਰਮ ਐਫ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਅਤੇ ਸੰਬੰਧਤ ਕਰਜ਼ਦਾਰਾਂ ਤੋਂ ਇਲਾਵਾ ਕਰਜ਼ਦਾਰਾਂ ਦਾਅਵਿਆਂ ਲਈ ਦਾਅਵੇਦਾਰਾਂ ਨੂੰ ਦਾਅਵੇ ਵਿਚ ਆਪਣੇ ਸੰਬੰਧਤ ਵੇਰਵੇ ਦਰਜਾਉਣੇ ਚਾਹੀਦੇ ਹਨ ਤਾਂ ਜੋ ਉਨ੍ਹਾਂ ਦੇ ਦਾਅਵੇ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦੀ ਪ੍ਰਭਿੰਗ ਨੂੰ ਤਰੱਕ ਹੱਲ ਕੀਤਾ ਜਾ ਸਕੇ। ਦਾਅਵੇ ਦੇ ਸੂਚੀ ਜਾਗਰੂਕ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਨੇ ਹੋ ਸਕਦੇ ਹਨ।	
ਸਾਰੀ- ਕੁਮਾਰੀ ਸੁਨੀਤਾ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਇੰਡ ਸਵਿਫਟ ਲਿਮਟਡ ਦੇ ਮਾਮਲੇ ਵਿਚ (IBBI/PA-002/IP-NO1208/2021-2022/14031) ਮਿਤੀ : 14.09.2023 ਸਥਾਨ : ਚੰਡੀਗੜ੍ਹ ਆਈਬੀਐੱਚਆਈ ਰਜਿਸਟਰਡ ਈ-ਮੇਲ : cskanwar@gmail.com ਪੱਤਰਵਿਹਾਰ ਲਈ ਈ-ਮੇਲ : cipr.indswifi@gmail.com	